

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DATED 12.07.2004.

Mr. K. C. Mishra,

Presently Junior Engineer/
II/P way/KIS has filed
this Original Application
being aggrieved by the
order of Punishment
under Annexure-5 passed
by the Disciplinary Autho-
rity against him reducing
his pay by three stages
with loss of seniority.

2. We have heard
Mr. P. V. Raudas, learned
Counsel appearing for
the Applicant and Mr. P. K.
Mishra, learned Counsel
appearing for the Respondents.
During the course of hearing
it was disclosed by the
learned Counsel for the
Applicant that the Applicant
has filed an appeal before
the Appellate Authority but
the said Appellate Authority
had not disposed of the

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Copy of award made clear to the court in order h 30.2.20 h 30.2.20	Said appeal of the Applicant and, therefore, he has approached this Tribunal for Justice. 3. By filing a counter, Respondents have admitted that the Applicant had filed an appeal but before the appeal could be disposed of by the designated Authority, he had rushed to this Tribunal and, therefore, the appeal is Pending. 4. As the Appeal filed by the Applicant is stated to be pending before the Appellate Authority, this RA is disposed of by giving a direction to the Respondents to dispose of the appeal of the Applicant pending before the Appellate Authority within a period of 45 days from the date of receipt of a copy of this order. No Costs. Member (T) Vice-Chairman